Government of India Ministry of Finance Department of Economic Affairs

LOK SABHA UNSTARRED QUESTION NO.3655 TO BE ANSWERED ON FRIDAY, 16TH MARCH 2018 PHALGUNA 25, 1939 (SAKA)

'ELECTORAL BOND SCHEME'

Question

3655. SHRI S.R. VIJAYAKUMAR: SHRI NARANBHAI KACHHADIYA: SHRI T. RADHAKRISHNAN: SHRI SUDHEER GUPTA: SHRI BIDYUT BARAN MAHATO: SHRI GAJANAN KIRTIKAR: SHRI A. ANWHAR RAAJHAA KUNWAR HARIBANSH SINGH: SHRI ASHOK SHANKARRAO CHAVAN:

Will the Minister of FINANCE (वित्त मंत्री) be pleased to state:

(a) The details of banks that have been authorized to issue and encash Electoral Bond under Electoral Bond Scheme (EBS), 2018;

(b) The response of the first issue of the Scheme along with the quantum of amount collected from sale of such Electoral Bond; and

(c) The other steps taken/being taken by the Government to bring more transparency in financial transaction of political parties?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. RADHAKRISHNAN)

(a) The State Bank of India is the only authorised bank to issue and encash the Electoral Bearer Bonds under the Scheme.

(b) The amount collected from sale of Electoral Bond under the first issue of the Scheme is ₹222.00 crore as on 9th March 2018.

(c) Electoral Bond is a step in direction to cleanse the system of political funding in the country with requisite transparency in the financial transaction. No other proposal is currently under consideration in Ministry of Finance.
